



2026:DHC:8230



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010455012026
+ O.M.P.(MISC.)(COMM.) 752/2026, I.A. 26326/2026 & I.A. 26327/2026
PATIALA KASHMIR ROADWAYS PVT LTD ...Petitioner
Through: Mr. Nishant Kumar and Mr. Madhurendra Jha, Advs.

versus

ROBBINS TUNNELING AND TRENCHLESS
TECHNOLOGY INDIA PVT LTDRespondent
Through: Mr. Aaditya Ladha and Mr. Utsav Saxena, Advs.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)
23.09.2026

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1. The present petition has been filed under Section 29A(4) and (5) of the Arbitration and Conciliation Act seeking extension of the mandate of the learned Sole Arbitrator.
2. *Vide* order dated 16.10.2023, this Court appointed Mr. Justice S. Muralidhar (Retd.) as the learned Sole Arbitrator to adjudicate the disputes between the parties.
3. Learned Counsel for the Respondent has no objection against the extension of the mandate of the learned Sole Arbitrator.
4. Having regard to the stage of the arbitral proceedings and the



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facts and circumstances of the present case, the present petition is allowed.

5. The mandate of the learned Sole Arbitrator is extended for a further period of one year with effect from 06.09.2026.
6. The intervening period till today shall also stands regularised.
7. The present petition stands disposed of in the aforesaid terms.

OM PRAKASH SHUKLA, J

SEPTEMBER 23, 2026/at